

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA No.1583/2018
MA No. 5127/2018**

New Delhi this the 19th day of December, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Hari Om Meena,
Under Suspension,
Aged about 46 years,
S/o late Shankar Lal Meena,
R/o 610, DA Block, SFS DDA Flats,
Shalimar Bagh, New Delhi-88

- Applicant

(By Advocate: Sh. Anil Singal)

VERSUS

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
Delhi Secretariat, New Delhi

2. Director,
Directorate of Education,
Govt. of NCT of Delhi
Old Secretariat, Delhi

- Respondents

(By Advocate: Sh. GD Chawla for Mr. Vaibhav Pratap Singh)

O R D E R (Oral)

Ms. Nita Chowdhury:

When the matter is taken up for hearing, both the counsels for the parties are present and informs that this OA was filed seeking the following reliefs:-

- “1. To quash and set aside the impugned Order dated 22.3.2018 with all consequential benefits to the extent only:

“AND WHEREAS, after considering the facts of this case and recommendations of the concerned department, I hold that the Government servant should be placed under suspension with immediate effect;

NOW, THEREFORE, Sh. Hari Om Meena, Vice-Principal, is hereby placed under suspension with immediate effect by the undersigned being the competent Disciplinary Authority as per the provisions of sub-rule(1) of Rule 10 of CCS (CCA) Rules, 1965. It is further ordered that during the period this order shall remain in force, the Headquarter of Sh. Hari Om Menna, Vice-Principal, should be Delhi and the said Sh. Hari OM Meena shall not leave the Headquarter without obtaining the prior permission of the Competent Authority.”

2. To direct the respondents to reinstate the applicant in service w.e.f. 28.2.2018 with all consequential benefits.
3. To award costs in favour of the applicant and pass any order or orders, which this Hon’ble Tribunal may deem just & equitable in the facts and circumstances of the case.”

2. The main relief in this matter was to revoke the suspension. The respondents have stated and it is acknowledged by the applicant that the suspension of the applicant has been revoked vide their order dated 14.12.2018 and a copy of the same has been provided by the respondents. The respondents are directed to pass an order with regard to any benefit if claimed by the applicant within a period of 90 days from the date of receipt of a copy of this order. The OA is accordingly disposed off. MA No. 5127/2018 seeking execution also stands disposed off. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)